

ACT No. XXVII OF 1867.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

(*Received the assent of the Governor General on the 22nd March 1867.*)

An Act to empower Deputy Commissioners in the Central Provinces, the Panjáb, Oudh and the Jhánsí Division to distribute the business in subordinate Courts.

WHEREAS it is expedient to enable Deputy Commissioners in the Central Provinces, the Panjáb, Oudh and the Jhánsí Division to direct the business in the Courts subordinate to them, respectively, to be distributed among such Courts in such way as the said Deputy Commissioners shall respectively think fit; It is hereby enacted as follows:—

1. Notwithstanding anything contained in Act No. VIII of 1859 (*for simplifying the procedure of the Courts of Civil Judicature not established by Royal Charter*), Act No. XIV of 1865 (*to define the jurisdiction of the Courts of Civil Judicature in the Central Provinces*), Act No. XIX of 1865 (*to define the jurisdiction of the Courts of Judicature of the Panjáb and its dependencies*), or Act No. XVIII of 1867 (*to define the jurisdiction of the Courts of Civil Judicature in the Jhánsí Division*), every Deputy Commissioner in Oudh, the Central Provinces, the Panjáb and its dependencies and the Jhánsí Division, may direct the business in the Courts subordinate to him, whether or not they hold their sittings in the same place, to be distributed among such Courts in such way as he shall think fit.

Deputy Commissioners empowered to distribute business in Courts subordinate to them.

Nothing in Act to apply to Small Cause Courts.

2. Nothing in this Act shall apply to Courts of Small Causes.

3. This Act shall in the Central Provinces be read with and taken as part of the said Act No. XIV of 1865; in the Panjáb and its dependencies, as part of the said Act No. XIX of 1865, and in the Jhánsí Division, as part of the said Act No. XVIII of 1867.

This Act to be read with Acts Nos. XIV and XIX of 1865 and XVIII of 1867.